



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (SECOND AMENDMENT) RULES

FOR THE YEAR 1993

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

CORRIGENDUM

The 6th December, 1994

No. Health. 151/88/90:- The name of 'Sanker Rehabilitation Centre,' Shillong, appearing against Sl. (4) of Clause 2 of the Meghalaya Medical Attendance (Second Amendment), Rules, 1993 is hereby deleted.

Sd/- P. J. Bazeley,
Commissioner & Secretary to the Govt. of Meghalaya,
Health and Family Welfare Department.

Memo No. Health. 151/88/90-A,

Dt. Shillong, the 6th December, 1994.

Copy to:-

- 1) Director, Printing & Stationery, Meghalaya Shillong for favour of publication in the Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) Director of Health Services, (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
- 5) Director, Sanker Rehabilitation Centre, Shillong, together with a copy of letter No. Health.151/88/91 dated 6.12.94.
- 6) Finance (AF) Department

By Order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Health and Family Welfare Department.

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